

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Appeal No.40574 of 2016

(Arising out of Order-in-Appeal C. Cus II No.879/2015 dated 03.09.2015
passed by Commissioner of Customs (Appeals-II), Chennai)

M/s. Five Star Marine Exports Pvt. Ltd.,Appellant

No.70, (Old No.55), Venkatesa Street,
Chinthadripet, Chennai-600 002.

Versus

Commissioner of Customs,

Custom House,
No.60, Rajaji Salai,
Chennai-600 001.

... Respondent

APPEARANCE:

Ms. Abiya Bency B., Advocate for the Appellant
Shri Anoop Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.41406/2025

DATE OF HEARING: 27.11.2025
DATE OF DECISION: 27.11.2025

Per: Shri P. Dinesha

Ms. Abiya Bency B., Ld. Advocate appears for the Appellant and files a letter issued by the Appellant seeking withdrawal of the present Appeal, the same is taken on record.

2. In view of the above, the Appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(P. DINESHA)
Member (Judicial)